adani
Renewables

Ref: AGEL/CERC/02112026
Date: 02.11.2026

To
Secretary,
Central Electricity Regulatory Commission,
World Trade Centre
New Delhi -110029

Sub: Comments on Draft Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Second Amendment) Regulation, 2026

Dear Sir,

With reference to the comments invited by the Ld. CERC, on the above-mentioned Draft Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Second Amendment) Regulations, 2026., we hereby submit our comments on the same with a request to kindly take the same on record.

Thanking you,

Yours faithfully,

For & Behalf of Adani Green Energy Limited

Virendra Choukle

Deputy General Manager- Commercial

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AGEL Comments on
Draft CERC (Indian Electricity Grid Code) (Second Amendment) Regulations, 2026.

Sr. No.	Draft Paragraph	Proposed/Recommended Paragraph	Rationale
1	**Clause 22.3.a** Provided also that in the case of a project having a capacity of 250 MW or more, the trial run may be performed in instalments, with a minimum capacity of 50 MW without any limit on the number of instalments.	Provided also that in the case of a project having a capacity of 250 MW or more, the trial run may be performed in instalments, at minimum 1 inverter duty Transformer per trail without any limit on the number of instalments.	To allow commissioning of completed asset at a block level within project. This enables bringing in completed assets earliest to the grid. Multiple trial runs may be conducted where the rated capacity cannot be achieved due to operational, technical, or other valid reasons. In such cases, a part-capacity trial run is undertaken on a temporary basis, with the full-capacity trial run to be demonstrated subsequently upon resolution of the associated constraints or issues

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Sr. No.	Draft Paragraph	Proposed/Recommended Paragraph	Rationale
2	**Clause 22.3.e** Provided that the trial run of a standalone ESS shall be performed for a minimum capacity aggregating to 50 MW: Provided further that in the case of a standalone ESS having a capacity of more than 50 MW and less than 250 MW, the trial run for the balance capacity shall be performed in a maximum of three instalments with a minimum capacity of 5 MW: Provided also that the trial run for a standalone ESS aggregating to less than 50 MW covered under clause (e) or clause(f) of Regulation 4.1 or Regulation 4.4 of the GNA Regulations, shall be allowed for the capacity for which Connectivity has been granted to such an entity: Provided also that in the case of a project having a capacity of 250 MW or more, the trial run may be performed in instalments, with a minimum capacity of 50 MW without any limit on the number of instalments	Provided that the trial run of a standalone ESS shall be performed for a minimum capacity aggregating to 50 MW: Provided further that in the case of a standalone ESS having a capacity of more than 50 MW and less than 250 MW, the trial run for the balance capacity shall be performed ~~in a maximum of three instalments with~~ a minimum capacity of 5 MW: Provided also that the trial run for a standalone ESS aggregating to less than 50 MW covered under clause (e) or clause(f) of Regulation 4.1 or Regulation 4.4 of the GNA Regulations, shall be allowed for the capacity for which Connectivity has been granted to such an entity: Provided also that in the case of a project having a capacity of 250 MW or more, the trial run may be performed in instalments, at minimum 1 inverter duty Transformer per trial ~~with a minimum capacity of 50 MW~~ without any limit on the number of instalments."	To allow commissioning of completed asset at a block level within project. This enables bringing in completed assets earliest to the grid.